

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

Original Application No. 453 of 1991.

DATE OF DECISION: July 8, 1993.

Kishore Kumar Meher and  
others ...

Applicants.

Versus

Union of India and others ...

Respondents.

( FOR INSTRUCTIONS )

1. Whether it be referred to the Reporters or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? *no*

*H. Rajendra Prasad*  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

8.7.93

*K. P. Acharya*  
(K. P. ACHARYA)  
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

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Date of decision : July 8, 1993.

Kishore Kumar Meher and others ... Applicants.

Versus

Union of India and others ... Respondents.

For the applicants ... M/s. L. K. Rath,  
N. K. Acharya,  
S. C. Panda, Advocates.

For the respondents ... Mr. Ashok Kishra,  
Sr. Standing Counsel (Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN).

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J U D G M E N T

K. P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicants (26 in number) pray for regularisation of their services under Respondent No. 2.

2. Shortly stated, the case of the applicants is that they are working as casual labours on contingent basis (NMR) under Respondent No. 2 since long time. Hence, this application has been filed with the aforesaid prayer.

3. In their counter, the respondents maintained that there is no vacant post at present available against which the applicants could be permanently absorbed.

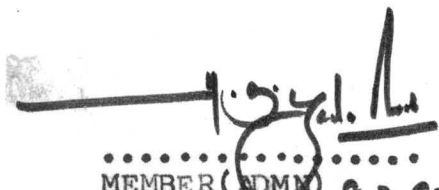
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4. There is no appearance from the side of the applicants. We have perused the pleadings of the parties with the assistance of Mr. Ashok Misra, learned Senior Standing Counsel (Central) and we have heard him. In compliance with the judgment of the Hon'ble Supreme Court a scheme be prepared indicating the list of candidates according to seniority and as and when vacancies arise, the case of the applicants, according to their seniority be considered for absorption. Mr. Misra informed us that a seniority list has already been prepared and the same would be acted upon as directed above.

5. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

  
 .....  
 MEMBER (ADMIN) 8.7.93 .

  
 .....  
 VICE-CHAIRMAN

Central Administrative Tribunal,  
 Cuttack Bench, Cuttack.  
 July 8, 1993/Saranghi.

